

show-cause/prosecution notices had been issued since 1-4-1982 for violation of the provisions of the M. R. T. P. Act, 1969, together with the action taken in such cases, are given in the Statement laid on the Table of the House. (Placed in Library. See No. LT 78/85)

#### Setting up of Cement Plant in Orissa

1821. SHRI RADHAKANTA DIGAL : Will the Minister of Industry and Company Affairs be pleased to state :

(a) whether Government of Orissa had sent a proposal for setting up of some cement industry in that State;

(b) if so, the sites selected in that State to set up Cement Plant; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir. A few applications for grant of Industrial Licences/Registrations with Directorate General of Technical Development for setting up cement plants were received from the State Government agencies of Orissa.

(b) and (c). The details of the sites indicated and the capacity in respect of Industrial Licences/Letters of Intent/Registration with Directorate General of Technical Development granted in favour of such agencies are given below :

S. No.	Name of the State Govt. Agencies	Location	Capacity (LTPA)
1.	Industrial Promotion and Investment Corpn. of Orissa Ltd.	Sundergarh Dist.	0.66
2.	—do—	Koraput Dist.	0.66
3.	Industrial Development Corpn. of Orissa Ltd.	Sambhalpur Dist. (Substantial Expansion)	1.65
4.	—do—	—do—	4.35
5.	Orissa Mining Corpn. Ltd.	Korapur Dist.	0.35

#### [Translation]

Opening of Office of Divisional Engineer (Telephones) in Faizabad Distt. of U. P.

1822. SHRI NIRMAL KHATRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware that in Faizabad district of U. P., which is also the Divisional Headquarter, there is no Office of Divisional Engineer (Telephones) while other Divisional Headquarters in the State are having such offices;

(b) the criteria for opening Divisional Engineer's office; and

(c) whether Government propose to open the said office in Faizabad ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir, in Faizabad there is no Office of Divisional Engineer (Phones) but only a Sub-Divisional Officer (Telegraphs).

(b) The criteria for Opening Divisional Engineer's Office is given in the Statement attached.

(c) No, Sir, present workload of Faizabad does not justify.

## Statement

*Standards for Divisional Engineer Phones***I. Normal Areas**

A. Exchanges having Equipped Capacity of	Divisional Engineers in units
(i) 99 lines and less	15 per exchange
(ii) 100—499 lines	35 per exchange
(iii) 400—999 lines	100 per exchange
(iv) 1000—1999 lines	360 per exchange
(v) 2000—2999 lines	
(vi) 3000—4999 lines	640 per exchange
(vii) 5000—lines and above	1175 per exchange
<b>B. Direct Exchange Lines</b>	0.25 per working connection
<b>C. Special Service Positions including Auto-Manual Positions</b>	
(i) Related to (i) to (iv) above.	2 per position
(ii) Related to (v) to (vii) above.	4 per position
<b>D. STD/SLOD/MLOD Circuits both incoming and outgoing</b>	1 per Circuits
<b>E. Telex exchange</b>	5 per line equipped capacity.
<b>F. Telex subscriber, rented and Departmental T. P. Circuits</b>	—
<b>G. PBX/PABX with equipped capacity of 99 extns. or less</b>	2 per exchange
(ii) 100 extensions and above	6 per exchange
<b>H. Extensions of all types</b>	0.1 per extension
<b>J. N.E. Lines/Private Wires/L.D.P.C.Os.</b>	1 per line
<b>K. Trunks/Telegraph alignments</b>	
(i) C-8,NCJ	0.5 per K.M.
(ii) Other alignment	0.4 per K.M.
<b>L. Telegraph Offices :</b>	
(i) C. T. Os.	25 per office
(ii) D. T. Os.	12 per office
(iii) Combined offices	0.3 per office
<b>M. Carrier/Repeater/VFT Systems</b>	15 per system.
<b>N. Trunk Exchanges with:</b>	
(i) 9 traffic handling positions or less	15 per position

(ii) Record/Enquiry position in the above exchanges.	2 per position
(iii) 10 to 15 traffic handling positions.	25 per position.
(iv) 16 traffic handling positions and above.	35 per position
(v) Record/Enquiry positions in (iii) and (iv) above	4 per position.
O. Subordinate charges	170 per Gr. 'B' Engineering charge i. e. SDOT, SDOP, AE. (Indoor) A.E. (Trunks)
P. Sanctioned staff (including E.Ss)	2.5 per post.
Q. Constant workload	1350 per Division

Assessment of Divisional Engineers will have to be made only on the variable workload i. e. the total workload on 'A' to 'Q' of the standards should be divided by 6250.

A Telegraph Engineering Division is bifurcated when the total workload on DE's scale exceeds 11250 units net of constant such that neither of the two resultant divisions will have workload less than 4065 units net of constant on D. Es' scale.

## II. Weightage for Difficult Terrain

For difficult terrain 25% on units at i. e. terrain accepted (a) and (b) above. as difficult by the Government of India.

This is added to the units calculated as per 'A' to 'Q' above.

## III. Backward Areas :

An allowance of 4 units per new L=DPCO connection opened during previous year is provided for Divisions in the backward area (i. e.) Divisions which do not have an exchange above 500 lines equipped capacity.

[English]

### Procedure for Release of Telephone Connections

1823. SHRI YOGESHWAR PRASAD : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the detailed procedure for release of telephone connections under General, Non-

OYT, Special, Commercial, Public Call Office, Departmental Call Office and Government cases with charges for each;

(b) the detailed procedure for transfer of telephones under each category as in (a) above;

(c) whether the functioning timing for P.CO's and D.P.C.O's are at the whims of persons in whose premises it has been installed; and

(d) if so, the criteria for functioning timings of these connections and whether connections under these categories can be converted into an individuals name after installation ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Required information is given in statement attached.

(b) For transfer of telephones sanctioned under OYT, Non-OYT-General and Non-OYT-special categories, an application is to be made with the concerned telephone authorities along with the required documents. However, Private and Departmental public telephones can not be transferred.

(c) & (d). No, Sir. The timings for which private public telephones and Departmental public telephones remain open for public use are prescribed by the sanctioning authority depending upon the place and location of installation. These telephones are not converted into an individual's name after installation.